

Court of the Principal District Judge, Ramgarh

NOTICE

All the Parties/Lawyers concerned of Matrimonial Cases filed U/s 13 (B) of the Hindu Marriage Act pending for more than six months i.e. after expiry of the cooling off period after admission, may proceed further in their case for reconciliation through on-line mediation or for second motion in the case, on-line through Mobile Apps, like Jitsi & Cisco Webex and Google Meet. For the above purposes, parties are required to file their memorandum of consent to proceed through on-line system, one day before the date fixed through Drop Box or mail it at the Official E-mail ID ramgarh.civilcourt@gmail.com, of the Court.

By order
Principal District Judge ,
Ramgarh